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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 10]

AMARAVATI,

FRIDAY,

19th SEPTEMBER,

2025.

ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 19th September, 2025.

L. A. Bill No. 10 of 2025

A BILL FURTHER TO AMEND THE ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Andhra Pradesh Motor Vehicles Commencement.

Taxation (Amendment) Act, 2025.

- (2) It shall be come into force on such date as the Government may, by notification, appoint.
- 2. In the Andhra Pradesh Motor Vehicles Taxation Act, 1963, in the fifth schedule, in S.No I, for item (a) (i), (ii) and (iii) against columns (2) and (3), the following shall be substituted, namely,-

Amendment of fifth Schedule.

Act No.5 of 1963.

J-18/4 [1]

	THE FIFTH SCHEDULE	
	(See Section 3-B)	
S.No	Class of Vehicle	Amount of Tax
(1)	(2)	(3)
I.	(a) Transport Vehicles – Goods Carriages including Tractors used for commercial purpose (other than 3-wheeled Goods Carriages below 3000 Kgs in Laden weight)	>
	(i) if the age of the vehicle from the date of registration is more than 7 years and below 12 years	Rs.1,500/- Per annum
	(ii) if the age of the vehicle from the date of registration is more than 12 years	Rs.3,000/- Per annum

Repeal of Ordinance No.4 of 2025. **3.** The Andhra Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 2025 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Government has enacted the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 2006 (Act 33 of 2006) to levy "Green Tax" by inserting a new Section 3-B w.e.f.25-05-2006. According to Section 3-B, an additional tax called as "Green Tax" shall be levied on old motor vehicles suitable for use on road for the purpose of implementation of various measures to control air pollution. The Green Tax is levied in addition to the tax payable under Section 3 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963.

The maximum rates of Green Tax is leviable as per the rates prescribed in the Fifth Schedule which were fixed in the year 2006.

The Government has amended the Fifth Schedule vide Act No.18 of 2021 dated 20-12-2021 (w.e.f. 01-01-2022) fixing the rates of Green Tax to be levied on the old / in-use vehicles basing on the quarterly tax payable by these vehicles.

Now, the Government after careful examination of the issue, decided to reduce the rate of "Green tax" and amend the Andhra Pradesh Motor Vehicles Taxation Act, 1963, suitably.

This Bill seeks to achieve the above decision.

MANDIPALLI RAMPRASAD REDDY Minister for Transport, Youth & Sports.

Financial Memorandum

The Proposals include:

- 1. Provision to amend Green Tax on old and in-use vehicles by substituting Serial No.I (a) (i), (ii), (iii) in the Fifth Schedule to Andhra Pradesh Motor Vehicles Taxation Act, 1963.
- 2. In the Fifth Schedule to the Principal Act, for I (a) (i), (ii), (iii) the following shall be substituted, as namely

	THE FIFTH SCHEDULE				
(See Section 3-B)					
Sl.No	Class of Vehicle	Amount o Tax			
(1)	(2)	(3)			
I.	(a) Transport Vehicles – Goods Carriages including Tractors used for commercial purpose (other than 3- wheeled Goods Carriages below 3000 Kgs in Laden weight)				
	(i) if the age of the vehicle from the date of registration is more than 7 years and below 12 years	Rs. 1,500/- per annum			
	(ii) if the age of the vehicle from the date of registration is more than 12 years	Rs. 3,000/- per annum			

3. If the rate of Green Tax is reduced as mentioned above, the average loss of revenue is Rs. 50.53 Crs. per annum burden on the exchequer of the Government due to the above amendments in Andhra Pradesh Motor Vehicles Taxation Act, 1963.

MANDIPALLI RAMPRASAD REDDY Minister for Transport, Youth & Sports.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

As such the notification issued, which is intended to cover matters mostly of procedural in nature is to be laid on the table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

MANDIPALLI RAMPRASAD REDDYMinister for Transport, Youth & Sports.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY.

The Andhra Pradesh Motor Vehicles taxation (Amendment) Bill, 2025, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

MANDIPALLI RAMPRASAD REDDY Minister for Transport, Youth & Sports.

PRASANNA KUMAR SURYADEVARA Secretary-General to Legislature.